

NATIONAL COMPANY LAW TRIBUNAL
COURT-V, MUMBAI BENCH

101. C.P. (IB)/311(MB)2024

IN THE MATTER OF

FAT SPARROW TECHNOLOGY PRIVATE LIMITED

... Petitioner

Section 59 of the Companies Act, 2013

Order Delivered on 08.05.2024

CORAM:

MS. REETA KOHLI,
MEMBER (J)

MS. MADHU SINHA,
MEMBER (T)

Appearance through VC/Physical/Hybrid Mode:

For the Petitioner: Adv. Manoj Kumar Mishra (PH)

For the Respondent: None Present

ORDER

C.P.(IB)/311(MB)2024 - Counsel for the petitioner prays for a short adjournment so as to get a letter from the Kotak Mahindra Bank justifying that the account closure letter dated 18.04.2024 placed on record at Page No. 221 of the petition, is with respect to the closure of the petitioner's account. In view of the request made, adjourned to **15.05.2024**.

Sd/-
MADHU SINHA
Member(Technical)

Sd/-
REETA KOHLI
Member(Judicial)

/Manish Tiwari/